

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1430  
ANSWERED ON:14.08.2013  
RESERVED POST OF JUDGES  
Kaswan Shri Ram Singh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the posts of judges reserved for OBC candidates are vacant in the Supreme Court and High Courts;
- (b) if so, the reasons therefor along with the number of judges belonging to Other Backward Classes in the Supreme Court and High Courts in the country;
- (c) whether the Government is contemplating to provide reservation to OBCs in the Supreme Court and High Courts as per the Mandal Commission's recommendations; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY  
(SHRI KAPIL SIBAL)

(a) to (d) Appointment of Judges of the Supreme Court and High Courts is made under Articles 124 and 217 of the Constitution of India respectively. These Articles do not provide for reservation for any caste or class of persons. Therefore, no caste or class-wise data of Judges is maintained. The Government has, however, requested the Chief Justices of the High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging